NATIONAL COMPANY LAW TRIBUNAL **SINGLEBENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/02/2018 AT 10.30 AM

PRESENT: SHRI CH.MOD SHARIEF TARIQ (JUDICAL MEMBER)

APPLICATION NUMBER

PETITION NUMBER

: CP/76/2018

NAME OF THE PETITIONER

: RDC CONCRETE INDIA PVT LTD

NAME OF THE RESPONDENT

: KTR ENTERPRISES PVT LTD

UNDER SECTION

: 252

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

A. Violy2.

REPRESENTATION BY WHOM

1. Ms. B. Shakkipniya and A Violya. Fon M/8. King of Poutvidy.

Coursel for Operational Credition.

ORDER

Counsel for Petitioner present, submitted the arguments. The Application is admitted for hearing. The Counsel for the Applicant submitted that notice has been sent to the registered office of the Corporate Debtor and also to the branch office of the Corporate Debtor. But the envelopes returned with an endorsement 'left'. In the circumstances, the Applicant is directed to serve the notice on the Corporate Debtor by way of substituted service by publishing notice in the newspapers, one in English and another one in vernacular language have been wide circulation in the area where the registered office of the Corporate Debtor is situated and filed a proof along with an affidavit by the next date of hearing. Put up on 27.02.2018 at 10.30 AM.

> (CH.MOHD SHARIEF TARIO) MEMBER (JUDICIAL)